Mr. CHAIRMAN: Leave it to me. I will see.

PAPER LAID ON THE TABLE

BUDGET ESTIMATES OF EMPLOYEES' STATE INSURANCE CORPORATION

THE MINISTER FOR DEFENCE: (SHRI N. GOPALASWAMI): In the absence of my hon. friend Mr. V. V. Giri, I beg to lay on the Table a copy of the revised Budget Estimates for the year 1951-52 and Budget Estimates for the year 1952-53 of the Employees' State Insurance Corporation. [Placed in Library. See No. IV. O. (7) (20)

THE PREVENTIVE DETENTION (SECOND AMENDMENT) BILL. 1952—continued

MR. CHAIRMAN: We pass on to the further discussion of the motion moved by Shri Kailas Nath Katju that the Bill further to amend the Preventive Detention Act, 1950, as passed by the House of the People, be taken into consideration.

I should like to say that it will not be possible to give more than 15 minutes today for any Member as we have to conclude this stage of the discussion by one o'clock. I am prepared to allow Members to go on till one o'clock and would request Shri Kailas Nath Katju to give his reply in the afternoon. That is giving you an hour more than what the time-table actually prescribes, and I would also request you not to talk about the excesses of the police or of the Communists, because when we talk of these excesses there will be no end to the discussion. This is not a substantive motion on that particular issue and again by co-operation, the two sides can help to bring about an improve-ment in the Bill. That must be your desire at this stage and not merely wrangling about what the police did or what the Communists did.

SHRI P. SUNDARAYYA (Madras): I want to make a submission. Cannot this discussion be extended to this evening and the stage of clause by clause consideration taken up on Monday and Tuesday?

SHRI GOVINDA REDDY (Mysore): I would like to associate myself with the hon. Pandit Kunzru who paid a compliment to the Home Minister for his long and lucid speech. I wish, Sir, I could have associated myself with everything that he said, but I will go a step further than hon. Kunzru and congratulate the Home Minister. He has been lucky in that he has got the hon. Mr. Sundarayya to support this Bill. While the hon. Sundarayya was speaking, he was unwittingly supporting the Bill. When he said that he, being a Member of this House, had an inherent right to revolt, he was playing himself into the hands of the Home Minister. When he said that he knew who had the arms and that he knew how those people got to possess the arms, when he said that if he wanted he could make them surrender the arms, when he said that he has a right to go underground to escape the process of law in order to help the people, when he said that he would indulge in all these things, he was playing into the hands of the Home Minister, and he was asking all the while for this Bill. Even if ten thousand people were here, after having heard him, they would have supported this Bill.

SHRI P. SUNDARAYYA : Unfort unately, there were not ten thousand.

SHRI GOVINDA REDDY: For one who has taken the oath, who has pledged himself, who has sworn by this Constitution, there is only one way of getting the grievances redressed and of helping the people and that is through constitutional means. One who has sworn to this, has no right to revolt against it; one who has sworn to this Constitution, has given up all . his rights which are contradictory to its provisions; he has only those rights which are allowed by the Constitution and he has no rights which this Constitution deems to contravene its provisions. He has no freedom, Sir, to

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